GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2386
ANSWERED ON Monday, August 3, 2026
/Shravana 12, 1948 (Saka)

QUESTION

New Companies

2386. Shri Arun Govil:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) the details of the total number of new companies incorporated in the country particularly in Uttar Pradesh since the implementation of the Companies Act, 2013, year-wise;
(b) the major reforms undertaken by the Government since the year 2014 to improve ease of doing business, simplify company registration and the compliance framework in the corporate sector;
(c) whether the Government has any assessment available regarding employment generation from the incorporation of new companies, if so, the details thereof, year-wise;
(d) the details of the number of new companies incorporated during the last eight years in Meerut-Hapur Parliamentary Constituency in Uttar Pradesh, year-wise; and
(e) whether the Government has any details or assessment available regarding the employment generated through these new companies and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
[SHRI HARSH MALHOTRA]

(a): The details of the number of new companies incorporated in the country, and in the State of Uttar Pradesh, year-wise since the commencement of the Companies Act, 2013, are at Annexure-I.

(b): The Government has taken several measures since 2014 to improve the ease of doing business, to simplify the registration of companies and to reduce the compliance burden on the corporate sector. The details are at Annexure-II.

(c): No such assessment on year-wise employment generation is maintained by this Ministry.

(d): The data on incorporation of companies is not maintained Parliamentary Constituency-wise.

(e): In view of the reply to part (c) above, the information is not maintained by this Ministry.

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<u>Annexure-I</u>

Attachment referred to in answer to Part (a) of Lok Sabha Un-Starred Question No. 2386 for August 3, 2026, Regarding 'New Companies'.

Financial Year	Total Companies Incorporated in the country	Companies Incorporated in Uttar Pradesh
2014-15	64,458	6,006
2015-16	84,489	7,580
2016-17	97,851	8,724
2017-18	1,08,074	10,511
2018-19	1,23,941	12,438
2019-20	1,22,720	12,307
2020-21	1,55,379	16,132
2021-22	1,67,087	16,979
2022-23	1,59,302	17,341
2023-24	1,85,318	20,621
2024-25	1,81,138	19,614
2025-26	2,47,755	27,567

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Annexure-II

Attachment referred to in answer to Part (b) of Lok Sabha Un-Starred Question No. 2386 for August 3, 2026, Regarding 'New Companies'.

The Ministry of Corporate affairs (MCA) has undertaken specific initiatives and policies to strengthen the Ease of Doing Business, simplify company registration and the compliance framework in the corporate sector, such as:

I. Amendments have been made in the Companies Act, 2013 (CA-13) in 2015 & 2017 to facilitate ease of doing business and address concerns expressed by industry chambers & other stakeholders.

II. Amendments have been made in CA-13 in 2019 and 2020 to de-criminalize technical & procedural violations and thus reduce the burden on criminal courts & National Company Law Tribunal (NCLT). They were also aimed at streamlining compliance requirements for Small Companies, One Person Companies, Start-ups and Producer companies.

III. Amendments have been made in the Limited Liability Partnership (Amendment) Act, 2021 to decriminalise technical & procedural violations. A new category of "Small LLP" was established for providing reduced compliance burden and lower fees to encourage formalization of small businesses.

IV. Exemptions from various provisions of Companies Act to Private companies, Government Companies, Charitable companies, Nidhis and IFSC (GIFT city) companies have been provided through issuance of notifications under section 462 of the CA-13 during 2015, 2017 and 2020.

V. There is no fee for incorporation of company with authorized capital up to Rs.15.00 Lakh.

VI. Direct listing of securities by Indian public companies in permissible foreign jurisdictions has been allowed. This is a boost for "Brand India" and increases attractiveness to growing technology sector, stimulates efficiency & growth, provides alternative source of capital and broadens investor base.

VII. The scope of fast-track merger was expanded in February 2021 to allow mergers of Start-ups with other Start-ups and with Small companies. The ambit has been further broadened in September 2025 to allow more classes of companies to choose this route. The rules have also been amended so that the "deemed approval" requirement is implemented more effectively for fast-track mergers.

VIII. The Central Registration Centre (CRC) was operationalized in 2016 to provide speedy incorporation related services. An e-Form SPICe+ along with a linked form called AGILE PRO-S was introduced for providing different services at one place such as Name Reservation, Incorporation, Allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e-Form FiLLiP (Form for incorporation of Limited Liability Partnership) was introduced for LLPs.

IX. The LLP Incorporation Form called FiLLiP has also been integrated with Central Board of Direct Taxes (CBDT) to provide PAN/TAN at the time of Incorporation of LLP itself.

X. The Centre for Processing Accelerated Corporate Exit (C-PACE) was established in May 2023 enabling the stakeholders by providing a hassle-free filing, timely and process-bound striking off their companies' and LLPs' names from the Register.

XI. The Central Processing Centre (CPC) was established in February 2024 for centralized processing of 12 non-STP forms.

XII. The Companies (Adjudication of Penalties) Rules, 2014 have been amended in August 2024 pursuant to which it has been provided that the adjudication proceedings under section 454 of the Companies Act, 2013 shall take place in electronic mode only through the e-adjudication platform developed by the Ministry for this purpose. The platform provides for end-to-end digital process including online generation of notices, hearings, generation of adjudication orders and payments. This enhances transparency and enables speeder adjudication.

XIII. The Ministry has, vide G.S.R. 880(E) dated 1st December, 2025, notified the Companies (Specification of definition details) Amendment Rules, 2025, enhancing the thresholds for small companies. The paid-up capital criterion has been increased from "not more than Rs. 4 crores" to "not more than Rs. 10 crores" and turnover criterion has been increased from "not more than Rs. 40 crores" to "not more than Rs. 100 crores".

XIV. The annual KYC requirement for directors in companies under rule 12A of the Companies (Appointment & Qualification of Directors) Rules, 2014 has been amended w.e.f. 31st March, 2026. Annual KYC requirement has been replaced with a simpler KYC intimation once in every three years.

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